CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(8DA) Indiranagar Bangalore - 560 038

Deted : 24 FEB 1988

APPLICATION NO. 1738/86(F)

Applicant

Shri P.N. Gopalakrishnan

V/a

Respondents

The Director General of Inspection(DGI), M/o Defence, New Delhi & 46 Ors

To

- Shri P.N. Gopalakrishnan No. 8, IV Cross Annayappa Block Benson Town Post Bangalors - 560 046
- Shri A.C. Rajasekhar
 Advocete
 No. 82/B, Ist Cross, 12th Main Road
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- 3. The Director General of Inspection (DGI/Admin-10) Govt. of India Ministry of Defence DHQ P.O. New Delhi - 110 011
- 4. The Controller
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 Post Box No. 606
 Bangalore 560 006
- 5. Shri K. Ramachandran Nair Stenographer Inspectorate of Electronics DGI Complex, Vikhroli Bombay - 400 083

- 6. Shri J.N. Shukla
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 Ministry of Defence (DGI)
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- 7. Shri P.V. Kulkarni
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- 8. Shri S. Belasubramanian Steno Grade II Inspectorate of Electronics Ministry of Defence (DGI) DGI Complex, Pazhavanthangal PO Madras - 600 014
- 9. Shri MCS Pillai
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- 10. Shri V.T. Bajaj Steno Controllerate of Inspection (Ordnance Factory Vehicles) Vehicle Factory PO Jabalpur - 482 009 (M.p.)

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- 11. Shri F.D. D'Mello
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 Inspectorate of General Stores
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 Vikhroli. Bombey 400 082
- 12. Shri E.K. Sivasankaran Personal Assistant Ordnance Factory Ambarnath ÷ 421 502
- 13. Shri T. Shankaran
- 14. Shri P.R. Prabhakaran
- (S1 Nos. 13 & 14 Steno Grade II
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- 15. Set D.S. Prebha
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- 18. Shri A. Ravindranathan
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 Secunderabed 500 015 (A.P.)
- 19. Smt Mary Kutty 8. Chacko Steno Controllerate of Inspection (Vehicles) Ahmednagar — 414 002 (Maharashtra)

- 20. Shri M.K. Methai Steno Controllerate of Inspection (Power Systems) M.R. Palya P.O. Bangalore - 560 006
- 21. Smt K. Chellamma
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- 22. Shri N. Balan
- 23. Shri K. Karunakaran
- 24. Sat Saradha Govindarajan
- 25. Smt Lily George
- 26. Shri Heneraj
- (S1 Nos. 22 to 26 Steno Grade II
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- 27. Shri J.K. Uppal
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- 29. Shri Ashiq Hussain
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- 32. Shri K. Damedaran
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- 37. Shri S. Bandopadhyay
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- 38. Shri K.K. Chatterjee
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- 39. Smt Jaspel Sodhi
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- 40. Shri S. Mathai
 Steno Grade II
 Controllerate of Inspection
 (Ammunition)
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- 41. Smt B. Vijayalaxmi
 Steno
 Controllerate of Inspection
 (Heavy Vehicles)
 Avadi, Madras 600 054
- 42. Shri V. Balasubramanian Steno Inspectorate of Vehicles OGI Complex, Mesnambakkam East Madras - 600 114
- 43. Shri T. Raghupathi
 Steno Grade III
 Inspectorate of Electronics
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- 44 Smt Maya R, Nair
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 Inspectorate of Electronics
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- 45. Shri N.C. Bhettacharya Steno Grade II Controllerate of Inspection (Small Arms) PO: Ichapur - Nawabganj 24 Paraganas (West Bengal)
- 46. Miss Alemelu Janakiraman Steno Inspectorate of General Stores(SI) DGI Complex, Nanganallur Madres - 600 061
- 47. Shri N. Ramabhadran
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- 4%. Smt O. Vijayalakahmi
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- 49. Shri C.H.K. Murthy
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 Inspectorate of Armaments
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 (Bihar)
- So as. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal in the above said application on 30-1-88.

DEPUTY REGISTRAR

(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE THIRTEETH DAY OF JANUARY 1988

Present : Hon'ble Justice Shri K.S. Puttaswamy

Vice-Chairman

Hon'ble Shri L.H.A. Rego

... Member (A)

APPLICATION NO. 1738/86 (F)

P.N. Gopalakrishnan,
Stenographer Gde III,
Controllerate of Inspection Electronics,
Ministry of Defence (DGI),
Post Box No.606,
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(A.C.Rajasekhar . Advocate)

. Applicant

V .

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Controller, Controllerate of Inspection Electronics, Govt. of India, Post Box No.606, Bangelore-560 006.

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J.N.Shukla, Controllerate of Inspection Textiles & Clothing, PÉ No.294, Kanpur-208 001

P.V.Kulkarni, Controllerate of Inspection (Ammunition), Kirkee, Pune-411003

S.8alasubramanian, Inspectorate of Electronics, DGI Complex, Pazhavathangal PO, Madras- 600 014.

MCS Pillai, Controllerate of Inspection (Ordbance Factory Vehicles), Vehicle Factory PO, Jabalpur-482 009.



... Respondents

VT Bajaj, Controllerate of Inspection, (Ordnance Factory Vehicles), Vehicle Factory PO, Jabalpur-482 009.

F.D. D'Mello, Inspectorate of General Stores, DGI Complex, LBS Marg, Vikroli, Bombay-400 082

E.K. Sivesankaren, Inspectorate of Metals, Ordnance Estate PO, Ambernath-421 502.

D.S. Prabha, Inspectorate of Vehicles, Hastings, Calcutte-700 002.

O.V.Suresh Babu, Inspectorate of Electronics, M.R.Palya, Bangalore-560 006.

B. Damam, Inspectorate of Electronics, DGI Complex, Vikroli, Bombay-400 083.

A.Ravindranathan, Controllerate of Inspection Systems, 156, Gough Lines, Trimulghery PO, Secunderabad-500 015.

Smt. Mary Kutty 8.Chacko, Controllerate of Inspection (Vehicles), Ahmednagar-414 002.

M.K.Mathai, Controllerate of Inspection (Power Systems), M.R.Palya PO, Bangelore-560 006.

Smt K. Chellamma, Controllerate of Inspection Electronics, PB No.606, Bangalore-560 006.

W. Balan, Controllerate of Inspection (Special Vehicles), Dahu Road, Pune-412 113.

J.K.Uppsl, Inspectorate of Electronics, & Block, DHQ PO New Delhi-110 011.

Respondents

O.Anthonyswamy, Inspectorate of Military Explosives, Aruvankadu 643 202 (Nilgiria)

Ashiq Hussain, Controllerate of Inspection (Vehicles), Ahmednagar—414 002.

Smt. Sumangela Ravindran, Controllerate of Inspection, (Military Explosives), Kirkes, Pune-411 003.

B.R.Jamgaonkar, Controllerate of Inspection (Vehicles), Ahmednager-414 002.

K. Damodaran,
Inspectarate of Vahicles,
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Smt. Saramma Varghese, Controllerate of Inspection Systems, 156, Gough Lines, Trimulghery PO, Secunderabed-500 015.

K.N. Jayaprakash,
Controllerate of Inspection
(Power Systems),
M.R.Palya PO, Bangalore-560 006.

Smt. V.R.Pillai, Inspectorate of Engineering Equipment (WZ), DGI Complex, Vikroli, Bombay-400 083.

S. Bandopadhyay, Inspectorata of Armaments, Cossipore, Calcutta-700 002.

K.K.Chatterjee, Controllerate of Inspection (Metals), PO Ichapur, Nawabganj, 24, Paraganas (WB)

Smt. Jaspal Sodhi, Inspectorate of Vehicles, Red Port, N Delhi - 110 006.

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Respondents

S. Mathai, Controllerate of Inspection (Ammunition) Kirkee, Pune-411 003

Smt. 8. Vijayalakshmi, Controllerate of Inspection, (Heavy Vehicles), Avadi. Madras-600 054

V. Balasubramanian, Inspectorate of Vehicles, OGI Complex, Meenambakkam East, Madras-600 014.

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N.C.Bhattacharya, Inspectorate of Electronics, Hastings, Calcutta-700 022.

Miss Alemelu Janakireman, Inspectorate of General Stores (SI), DGI Complex, Nanganallur, Madras-600 061.

N. Ramabhadran, Controllerate of Inspection (Ordnance Factory Vehicles), Vehicle Factory PO, Jabalpur-482 009.

Smt. C. Vijayalakshmi, Controllerate of Inspection Systems, 156, Gough Lines, Trimulghery PO, Secunderabad 500 Ols.

K.Karunakaran

Smt. Saradha Govindarajan | Dehu Boad.

Smt. Lily George

Controllerate of Inspec tion (Special Vehicle),
 Dehu Boad,
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Respondents

C.H.K. Murthy, Inspectorate of Armaments, HEC Telephone Bhaven, PO Dhurwa, Ranchi-834 004

Hansraj, Controllerate of Inspection (Special Vehicle), Dehu Road, Pune-412 113.

(Shri M.S.Padmarajaiah . Advocate)

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This application came up for hearing before this

Tribunal today. Hon'ble Vice-Chairman made the following:

ORDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act. 1985 (the Act).

- 2. The applicant initially joined service on 24.7.1972
 as Civilian Stenographer (CS) which was later classified as
 Stenographer Grade III in the Army HQ, 4 Corps in lieu of
 combatant Personal Assistant. On 26.2.1973 (Annexure 4)
 the competent officer transferred the applicant from Army HQ,
 4 Corps, to Inspectorate Engineer, Calcutta. In pursuance of
 this order, the applicant joined service at the Calcutta office
 on 1.3.1973 and he was working there from that date.
- 2. Some time in 1977 the applicant was transferred from Calcutta to the Office of CIL, Bangalore, where he reported for duty on 3.3.1977 and is working there ever since then.
- 4. In the provisional seniority list prepared by the Directorate General of Inspection (DGI), New Delhi, on 6.3.1979 (Annexure Al) in the cadre of Stenographers, the applicant was assigned rank No.60. On that assignment of rank, the applicant made representations before that authority inter-alia urging that he should be assigned a rank higher over many of his colleagues. In the final seniority list prepared on 31.5.1979, the DGI had assigned him rank No.93. On this assignment also, the applicant made more than one representation reiterating his earlier stand. On



10.11.1986 the DGI had rejected them. Hence this application.

- 5. The applicant has urged that the services rendered by him from 24.7.1972 to 1.3.1973, should have been reckoned in determining his ranking in the seniority lists.
- in provisional and final seniority lists and the order made by the DGI on 10.11.1986 Respondents 1 and 2 have filed their reply. Among others, Respondents 1 and 2 have urged that the service rendered by the applicant from 24.7.1972 to 1.3.1973 in another organisation, was not regular service and was ad-hoc and, therefore, the same had not been counted for seniority.
- 7. Respondents 3 to 47 many of whom have been personally served and some of whom have not been served but who are deemed to have been served with notices, have all remained absent and are unrepresented.
- 8. Shri A.C. Rajasekhar, learned counsel for the applicant contends that the service rendered by his client from 24.7.1972 to 1.3.1973, was regular service and that on a true construction of Army Instruction No.241 of 1950 (Annexure 8), reiterated by the DGI in letter No.98009/TD-DPC dated 19.11.1968 and CPRO No.11 of 1985 (Annexure C) had to be counted as regular service and cannot be excluded for determining the seniority of the applicant.
- 9. Shri M.S. Padmerajaiah, learned senior standing counsel appearing for Respondents 1 and 2 refuting the contention of



Shri Rajaeskhar contends that the service rendered by the applicant in another organisation was not regular service and was ad hoc service and, therefore, the same cannot be reckoned for determining the seniority of the applicant.

We have earlier noticed that the applicant who was appointed 10. as CS in lieu of combatant Personal Assistant, was transferred from Army HQ, 4 Corps, to another office of Government called Inspectorate of Engineers, Calcutta. If the applicant had been appointed on an ad hoc basis, as is now claimed by Respondents 1 and 2, then the previous office in which the applicant had been appointed would have normally terminated his services and would not have transferred him from that office to another office of the same Department. As a rule, persons found surplus in one office are transferred or accommodated to anotheroffice only when their appointment is found to be regular and their services should not be dispensed with as is generally done in cases of ad hoc appointments. The very fact that the applicant's services were not terminated and he was transferred, even assuming that he was found surplus in the office where he was originally appointed, establishes the claim of the applicant, that his services from 24.7.1972 to 1.3.1973 was not an ad hoc but was a regular appointment and, therefore, that service cannot be denied for counting his seniority also.

An examination of the Army Instructions No.241, reiterated by the DGI in letter dated 19.11.1968 and CPRO 11/75 (Annexure C) clearly show that the service of the applicant, from 24.7.1972 to

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1.3.1973 cannot also be excluded in determining hisseniority. In CPRO No.11 of 1975, care has been taken to safeguard the interests of persons appointed prior to 1.7.1973. Without any doubt the case of the applicant falls within the saving clause of that circular and, therefore, on the terms of that circular and the earlier circulars noticed and relied on by the applicant, the service rendered by him from 24.7.1972 to 1.3.1973 had to be counted for seniority and cannot at all be excluded.

- 12. But in its order dated 10.11.1986 Government had rejected the claim of the applicant to count his service from 24.7.1972 to 1.3.1973 without reference to the correct legal position noticed by us and the various orders made by it in determining the seniority of officials. We are, therefore, of the view that the said order of Government is clearly illegal and is liable to be quashed. From this it follows we must make a declaration in favour of the applicant that the service rendered by him from 24.7.1972 to 1.3.1973 had to be treated as regular service and has to be counted as continuous service in continuation of the later service from 1.3.1973.
- 13. In the provisional and final seniority lists, the applicant had been assigned the ranks shown against him taking into consideration the service rendered by him only from 1.3.1973 and not from 24.7.1972 and onwards, which we have now held should also be counted. On this Respondents 1 and 2 have necessarily to reexamine the case of the applicant and assign him a proper rank in the seniority list. When once they assign a fresh rank, they

also have to consider his case for such promotions and other purposes to which he is entitled to on the basis of rankings that will be so assigned to him and make him available all such consequential benefits flowing from the same.

- 14. In the light of our above discussion we make the following orders and directions:
 - (i) We quash order No.A/96768/86/DGI (Adm.10) dated 10.11.1986;
 - (ii) We quash the ranks assigned to the applicant in provisional and the final seniority lists (Annexures A-1 and B-1):
 - (iii) We declare that the service rendered by the applicant from 24.7.1972 to 1.3.1973 was regular service and the same had to be reckoned for determining his seniority. We direct Respondents 1 and 2 to examine the case of the applicant for assinment of the rank to which he is entitled to on this basis and assign him the rank to which he is legitimately entitled to in the relevant seniority list and extend him all such consequential and monetary benefits to which he is entitled to in accordance with law.

Application is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.

CENTRAL ADMINISTRATIVE BANGALORE